

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No. 1846/2015

New Delhi, this the 1st day of December, 2017

HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)

Kumari Kalpana, Age 42, Group C,
Designation: Teacher (Primary)
W/o Shri Shuk Dev Mandal
R/o 1/6128, Gali No.2 East Rohtash Nagar
Delhi – 32.

... Applicant

(By Advocate : Shri U. Srivastava)

Versus

1. South Delhi Municipal Corporation
Through its Commissioner at
Mukherjee Civic Centre, J.L.N.Marg
New Delhi – 02.

2. The Delhi Subordinate Services
Selection Board through its
Secretary at 3rd Floor, UTCS Building
Vishwas Nagar,
Sahadara, Delhi-32.

... Respondents

(By Advocate : Mrs. Anupama Bansal for R-1)

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

When this matter is taken up for hearing, learned counsel for the applicant submits that the subject matter of this O.A. is

squarely covered by a decision of this Tribunal in O.A No. 924/2013 dated 04.09.2014, a copy of which is enclosed to the O.A.

2. Though the respondents' counsel opposed the said submission and also raised the ground of limitation, a perusal of the aforesaid order indicates that the applicant is identically placed like the applicants in the said O.A. In the identical circumstances, this Tribunal has condoned the delay, keeping in view the orders of the Hon'ble High Court and of this Tribunal in identical matters.

3. In the circumstances, the O.A. is disposed of in terms of order dated 04.09.2014 in O.A. No. 924/2013. However, it is made clear that the applicant is not entitled for any arrears. The respondents shall comply with these orders within three months from the date of receipt of a copy of this order. No order as to costs.

(NITA CHOWDHURY)
Member (A)

(V. AJAY KUMAR)
Member (J)

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